

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 14th June, 2023.

No. LJ (A) 83/2019/52. In order to provide access to justice to the doorstep and to bring justice delivery system nearer to the people and in exercise of the powers conferred under Section 7 of the Criminal Procedure Code, 1973, the Governor of Meghalaya, in consultation with the Hon'ble High Court of Meghalaya, is pleased to set up the Phulbari Circuit Court under Dadenggre Civil Sub-Division, West Garo Hills District to cater to cases originating from Phulbari and Raksamgerre Civil Sub-Division, West Garo Hills District with effect from 17th June, 2023.

Sd/-

(Shri. C.V. D. Diengdoh , I.A.S)
Secretary to the Govt. of Meghalaya,
Law Department.

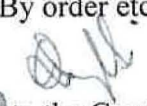
Memo No. LJ (A) 83/2019/52-A,

Dated Shillong, the 14th June, 2023.

Copy to:-

1. The P.S to Chief Minister for information of Hon'ble Chief Minister
2. The P.S. to the Law Minister, Meghalaya, Shillong
3. The Advocate General, Meghalaya High Court, Shillong
4. The Additional Advocate Generals, Meghalaya High Court, Shillong
5. The Registrar General, High Court of Meghalaya, Shillong with reference to his letter NoHCM.II/111/Pt.I/2017-Estt/1408 Dt. 30-05-2023.
6. The Accountant General (A&E), Meghalaya, Shillong
7. All Deputy Commissioner.
8. All District & Sessions Judges.
9. The Director General of Police, Meghalaya, Shillong.
10. All Superintendent of Police.
11. Govt. Pleaders/ Public Prosecutors, West Garo Hills District, Tura.
12. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
13. The Treasury Officer, Dadenggre Sub-Division, West Garo Hills District.
14. Home (Police) Department
15. Presidents, All Bar Associations, Shillong/Jowai/Tura
16. Law (B) Department
17. DEO, Law Department.
18. Guard file.

By order etc.,


Joint Secretary to the Govt. of Meghalaya,
Law Department.